

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 35545/2022

(Arising out of impugned final judgment and order dated 13-06-2022 in WPCRL No. 1624/2020 passed by the High Court Of Delhi At New Delhi)

BRINDA KARAT & ANR.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.200356/2022-CONDONATION OF DELAY IN FILING and IA No.200359/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 09-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
Ms. Tara Narula, Adv.
Mr. Harsh Yadav, Adv.
Mr./Ms. B. Avvla, Adv.
Ms. Shivangi Sharma, Adv.
Ms. Sylona Mohapatra , AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Learned Senior Advocate appearing for the petitioners states that the 'incident' in question and other 'incidents' are subject matter pending consideration in Writ Petition (Civil) No. 940/2022 titled "*Shaheen Abdullah Vs. Union of India and Others*", in which orders have been passed.

In view of the aforesaid position, subject to the orders of the Hon'ble Chief Justice of India, the present petition may be listed before same/one Bench for consideration.

(POOJA SHARMA)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)